

**T.S. Case No. 80/2021**

**In Presence of : S.J Deb,**

**Munsiff No.1, Dibrugarh**

**Smt. Jahanara Begum** .....**Plaintiff**

**-Vs.-**

**Md. Saber Ahmed** ..... **Defendant**

**Dated 14.12.2021**

C.R is received today.

Plaintiff Smt. Jahanara Begum is represented through her attorney Md. Asif Jahan Sarif and defendant Md. Saber Ahmed is also represented. Both the parties filed one joint petition being No. 3100/21 under Order XXIII Rule 3 r/W Section 151 CPC

I have perused the petition as well as agreement and also orally examined both the parties and I am satisfied that the agreement is made voluntarily touching all the aspect of this case. By virtue of this agreement " the defendant declared that he will not claim any share, right, title and interest in respect of the suit property in future being legal heirs of Late Azad Ali and he admits the claim of the plaintiff in respect of the suit property and he also declared that he will not raise any objection in future and claim share in respect of land measuring 0B-1K-10Ls of P.P No.104 of Dag No.229 of Extended Jhopra Gaon Ward, Dibrugarh along with Assam type house and other kutcha houses standing thereon if the plaintiff mutated in her name in revenue record of right" and in return "the plaintiff declared that she will not claim any share, right, title and interest in respect of any property belong to the defendant."

**Dated 14.12.2021**

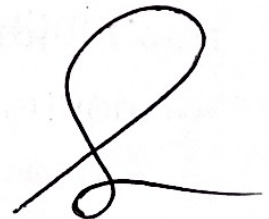
Both the parties prayed to consider the petition and pass a consent decree as per petition.

Considering the above discussion, this Court hereby pass the decree accordance with petition for compromise

reach between the parties under Order XXIII Rule 3 of CPC. The concerned Circle Officer is directed to issue precept in the name of the plaintiff.

The Sheristadar is directed to prepare the decree as per joint petition of compromise.

The case is disposed of on compromise today.



**Munsiff No. 1  
Dibrugarh**